NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/15/ (IB)/2017

NAME OF THE PETITIONER(S)

: KASTURI & SONS LTD

NAME OF THE RESPONDENT(S)

: BORG ENERGY INDIA PVT LTD

UNDER SECTION

: 433(e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1 B. KARTHIKEYAN

COUNSEL FOR BESPONDENT

Bhy

2) AISHWARYN V

FOR ROP PARTNERS

PETITIONER COUNSEL FOR RESPURDEN

ORDER

Counsel for both the parties present. Counsel for the Petitioner submitted that on 31.05.2017 an order came to be passed by this Bench in CP 477/2017 against the same Corporate Debtor wherein the Corporate Insolvency Resolution Process has been initiated and moratorium was declared and on 01.08.2017 the IRP was appointed. Therefore, the Operation Creditor is directed to report to the IRP and file the claim. Accordingly, the Petition is disposed of.

(S. Vijayaraghavan) Member (Technical)

(Ch. Md. Sharief Tariq) Member (Judicial)